

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 4
IA/407(AHM)2021
in
CP(IB)/206(AHM)2019

Order under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

V/s

Heavy Metal & Tubes Ltd

.....Applicant

.....Respondent

Order delivered on ..28/06/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Chockalingam Thirunavukkarasu, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Indravadan Parmar, Advocate

For the Respondent

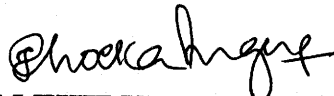
:Mr. Pavan Godiawala, Advocate

ORDER

RP Mr. Trupal Patel appeared.

Learned Counsel for the Respondent seeks some time to file Affidavit-in-reply. It is be filed within two weeks by serving advance copy to the Applicant.

The matter stands adjourned to 17.08.2021 for further consideration.



(CHOKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)



(MADAN B GOSAVI)
MEMBER (JUDICIAL)